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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ RFA 64/2019

UNITED INDIA INSURANCE CO. LTD

..... Appellant

Through Mr. Anshul, Adv. for Mr.

Abhishek Kumar Gola, Adv.

versus

JOHN TINSON & COMPANY (P) LTD. .....

..... Respondent

Through Ms. Shyel Trehan, Mr. Amit

and Mr. Rohan Poddar, Advs.

**CORAM:** 

SH. MANOJ JAIN, REGISTRAR GENERAL

ORDER 16.07.2021

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(Hearing has been conducted through video-conferencing)

- 1. As per office report, Sub-Registrar, VII, INA has furnished report dated 12.07.2021. However, no specific report with regard to encumbrance has been given. Let a fresh communication be sent to Sub-Registrar-VII, INA, Vikas Sadan through electronic mode immediately besides sending hardcopy with the request to send a specific report in the official email ID of the undersigned rg.dhc@nic.in with regard to any information received from any quarter regarding any encumbrance on the property bearing no.134/25, Janpath Lane (54 Janpat), New Delhi sought to be furnished as security by the respondent.
- 2. Learned counsel for the respondent states that in case any lease deed is executed for any portion lying vacant in the aforesaid property, a copy of the registered lease deed shall be submitted in





court. She further undertakes to file Board Resolutions issued in favour of Mr. Shashank Bhagat, Director of the respondent/company and British Institute of Engineering Technology (India) Pvt. Ltd ("BIET").

- 2. Renotify on 20.07.2021.
- 3. Dasti as well.

MANOJ JAIN REGISTRAR GENERAL

**JULY 16, 2021** 

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